

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 909/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for the asset under “Eastern Region Expansion Scheme-XXX (ERES-XXX)” in the Eastern Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and Others

Petition No. 953/TT/2025

- Subject** : Petition under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the transmission tariff for the 2024-29 period for the asset under “Transmission System for providing connectivity to M/s VEH Jayin Renewables Private Limited at Rajgarh (PG) S/S” in the Western Region.
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited (MPPMCL) and Others
- Date of Hearing** : **8.9.2026**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present** : Ms. Rohini Prasad, Advocate, BSPHCL (In Petition No. 909/TT/2025)



Ms. Ashika Ranjan, Advocate, BSPHCL (In Petition No. 909/TT/2025)
Ms. Anupama Jha, Advocate, BSPHCL (In Petition No. 909/TT/2025)
Ms. Ipsita Parida, Advocate, BSPHCL (In Petition No. 909/TT/2025)
Shri Anup Jain, Advocate, MSEDCL (In Petition No. 953/TT/2025)
Ms. Nishtha Goel, Advocate, MSEDCL (In Petition No. 953/TT/2025)
Ms. Ashwini Rajan, Advocate, MSEDCL (In Petition No. 953/TT/2025)
Ms. Suchitra Rani Gautam, PGCIL (In Petition No. 953/TT/2025)
Shri Raman Kumar, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vijay G. PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Ms. Tanishka Goswami, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioners' representatives submitted that these Petitions have been filed for the determination of the transmission tariff for the 2024-29 tariff period and the Petitioner has furnished all the information sought by the Commission through the Technical Validation (TV) letters and Record of Proceedings (RoPs). They requested the Commission to reserve the orders in these matters.
3. The learned counsel for Maharashtra State Electricity Distribution Company Limited (MSEDCL) made detailed oral submissions in Petition No. 953/TT/2025.
4. The representative for Madhya Pradesh Power Management Company Limited (MPPMCL) submitted that MPPMCL has filed its reply in Petition No. 953/TT/2025 and requested that the same may be considered.
5. After the hearing, the Commission directed as under:

In Petition No. 953/TT/2025

- a) The Petitioner to submit the item-wise details of the work for the Additional Capital Expenditure (ACE) claimed in the instant Petition, on an affidavit, within a week, with an advance copy to the Respondents, who may file their response, if any, within a week thereafter.
- b) The Central Transmission Utility of India Limited (CTUIL) to submit the details of the start date of connectivity for the associated downstream transmission system.



6. Subject to the above, the Commission reserved the orders in these matters.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

